

का विरोध कर सके और आतंकवादियों को जो पुलिस बल के माध्यम से प्रशासनिक अधिकारियों के माध्यम से शास्त्रास्त्र मिलते रहे हैं उन पर अंकुश लगाया जा सके। मैं समझता हूँ कि सरकार इस पर ध्यान देगी और कोई प्रभावी कदम उठाएगी।

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Now, we come to Special Mentions. But before we come to that, I would like to make one thing very clear. When I am in the Chair, I don't generally disallow Members to speak. Mr. Janeshwar Misra is a witness to it. His time was five minutes. I permitted him 25 minutes on the Agriculture Policy. So, I am very liberal so far as timing is concerned. But, Mr. Bhadreswar Gohain, was trying to have a scuffle with me unnecessarily. His motion has not been allowed. His motion for today was: "Need to instal a solvent reduction unit at Digboi Refinery in Assam", which was not permitted. Even otherwise, he just said that we are not permitting them to speak. It is not fair. Anyway, we take up the Special Mentions. The hon. Members will be kind enough to kindly bear in mind that we have to take up another subject at 1.30 Mr. O.S. Manian has made a special request to permit him to speak. Mr. Manian, you were absent when your name was called. It is not fair. You must be present in the House. I give you just two minutes.

RE. ATTACK ON INDIAN FISHERMEN BY SRI LANKKAN NAVY

***SHRI O.S. MANIAN (Tamil-Nadu):** Mr. Vice-Chairman. Sir, first of all, I thank you for giving me this opportunity. With a sense of paralysing calamity, I wish to refer to the brutal attacks of Srilankan Navy and Air Force on our Tamilnadu fishermen when they set out for fishing in Bay of Bengal. While fishing in the sea, our fishermen

are fired upon and their fishing boats are bombarded resulting in serious injury and death. Their fishing boats and nets are also snatched away by the Srilankan Navy. This has become a routine in the sea off Tamilnadu coast and the fishermen are under constant threat to lives when they set out for fishing.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Manian, did you inform in advance about your speaking in Tamil?(Interruptions)....

SHRI S.S. AHLUWALIA (Bihar): It is coming in English and Hindi, both.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): You are required to inform in advance. Anyway, carry on.

SHRI O.S. MANIAN: Sir, our hon'ble Chief Minister of Tamilnadu, Dr. Puratchi Thalaivi had appealed to the centre and the hon'ble Prime Minister several times to take necessary action to protect Tamilnadu fishermen. Our hon'ble Chief Minister, besides conveying the gravity of the situation through letters and telephone, got a resolution passed in the Tamilnadu Assembly to impress upon the centre the need to protect the hapless fishermen.

Recently, five fishermen were killed by the Srilankan Air Force when they were fishing in the sea off Kodiakkarai in Tamilnadu. Their boats were bombarded leading to this tragedy. Such incidents are continuing despite repeated appeal to the centre. That is why our hon'ble Chief Minister Dr. Puratchi Thalaivi has been asking the centre to take back Katchathevu from Srilanka. The centre should not be a mute spectator to the sufferings of Tamilnadu fishermen. It should take action on warfooting to save them.

Sir, there is a tense situation prevailing in the families of fishermen. The women of the fishermen at home have to sit with a constant fear for they are not sure of the fate of their men who go to the sea for fishing.

*English translation of the original speech in Tamil.

Therefore, I appeal to the Prime Minister to intervene in the matter and take action immediately to save the lives of innocent fishermen. With these words I conclude.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Now, we will take up Special Mentions. Shri Sarada Mohanty—absent Shri Ramachandran Pillai. Kindly bear about the time.

Deteriorating Conditions in Prisons

SHRI RAMACHANDRAN PILLAI (Kerala): Sir, I wish to bring to the notice of this august House and the Government the deteriorating conditions of prisoners in jails and the inhuman attitude of the jail authorities to the inmates and the need to have immediate jail reforms. The tragic death of Rajan Pillai, belonging to Kerala reveals the inhuman attitude of the jail authorities towards human lives. He was seriously ill. Despite repeated requests from him, he was not sent to the hospital. Had he been sent to hospital, his life would have been saved. I am not going into the merits of his Singapore case. Only an extradition request was pending before the Court. And the Extradition Court also did not send him for medical treatment. We all know, Sir, that certain persons who have links with higher-ups are misusing the anticipatory bail provisions of the Criminal Procedure Code. There were also allegations that someone who had some links with the higher-ups was trying to finish him or eliminate him. I do not want to go into the details. I request the Government to look into all those aspects and conduct an impartial inquiry and take appropriate action against the culprits. Thank you.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Thank you very much. Precision is a rare quality with Mr. Ramachandran Pillai.

SHRI M. P. ABDUSSAMAD SAMADANI (Kerala): Sir, I want to associate myself with it.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Abdussamad Samadani, you want to associate yourself with it. Simply associate yourself with it and don't speak, please.

SHRI M. P. ABDUSSAMAD SAMADANI: Sir, just like the hon. Member, Shri Ramachandran Pillai, who spoke here on this issue, I also belong to Kerala. The tragedy of Rajan Pillai has shocked and enraged the people of the entire country in general, and the people of Kerala in particular. Rajan Pillai did not commit any crime in India. Physically he was ill and mentally he was put to every kind of torture. Actually, Sir, Mr. Rajan Pillai's case is a case of punishment without trial and it is a kind of extrajudicial hanging. The Court had ordered for a thorough medical examination of Mr. Pillai, but the Jail authorities ignored that order. "If my client does not get immediate medical treatment, he is going to die."—this was the statement made by the counsel of Mr. Rajan Pillai in the Court on July 5, and two days later he died.

Sir, I may be allowed to quote a few words from "India Today".

"His mouth, his nose oozed rivulets of blood that trickled into a delta of red over his face."

"Now a contorted and puffy mark of his former self as he lay dying on a stretcher in the dingy, crowded casualty ward of Delhi's Deen Dayal Upadhyaya Hospital. Its staff could not find a sheet to cover him, a last rite, that is the starkest privilege of